

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1282
ANSWERED ON:02.08.2010
FINANCIAL ASSISTANCE TO BEEDI WORKERS
Panda Shri Prabodh;Tarai Shri Bibhu Prasad

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the beedi workers who intend to avail financial assistance from the Government under various welfare schemes has to deposit some funds with the nodal agency;
- (b) if so, the details thereof alongwith the total amount deposited with the Government in this process, State-wise;
- (c) whether the Government is considering to raise the limit of financial assistance as cost of every material needed for house building went up sharply;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) & (b): No, Madam. But under the Revised Housing Scheme, 2007, the beneficiary, after administrative approval is granted, is required to deposit Rs.5,000/- in a Bank in his own name as fixed deposit and the certificate of the same has to be deposited with the concerned welfare Commissioner, which is returned to the beneficiary at the time of release of second installment.
- (c) & (d): No such proposal is under consideration at present.
- (e): A study is being carried out for evaluation of the Housing Scheme.